



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 70 of 2004
 Applicant (s) Sovaram Rana Respondent (s) Union of India & Ors
 Advocate for Applicant (s) Mr. A. Swain Advocate for Respondent(s) S. K. Jena, D. Samantrey

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9-P.O.-for Rs-50/- for Defects pointed out on Scrutiny sheet. For consideration Pl.</p> <p>26.2.04</p> <p>Register Please notify defect S.O. 26/2/04 50(5)</p> <p>Defect nos. 1 & 2 removed. Defect no. 3 not removed, For consideration re: registration as per court memo.</p> <p>Register 4/3/04</p>	<p>1. ORDER DATED 4-3-2004.</p> <p>On being mentioned records of this case have been placed today.</p> <p>Heard Mr. A. Swain, Learned counsel appearing for the Applicant and Mr. S. B. Jena, learned Additional Standing Counsel for the Union of India; on whom a copy of this O.A. has already been served, and perused the materials placed on record.</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission pt.
copy of OA served.
work defect no. 3.

bencher

On 4.3.04

Copy in order

Copy in OA sum
or all respects.

Copy in said order
prepared for counsel
for both sides.

12/3
Sd/-

Applicant claims that he was engaged as a Casual Labourer under the Telecom Department of the Government of India and by filing the present Original Application under section 19 of the Administrative Tribunals Act, 1985, he has challenged the steps taken by the Respondents to regularise the services of 455 (out of 1437) Casual labourers on the ground that the Respondents did not consider his case for regularisation. Apart from other grounds, the Advocate for the Applicant states that while ignoring the case of Applicant, the Respondents have enlisted several other persons (who were either never engaged for required period of service or engaged at a later point of time, than the Applicant as Casual Labourers) for regularisation.

In the above premises, without waisting any time and entering into the merits of this case, this O.A. is hereby disposed of at the admission stage asking the Applicant to submit a consolidated representation to the Respondents by giving full details by 15.3.2004 and the Respondents are hereby asked to consider the said representation of the Applicant and enter into an enquiry to find out as to whether the Applicant has got a case for regularisation. Until full consideration is given to the case of the Applicant and he is intimated about the result of such consideration, the Respondents should not proceed to regularise.

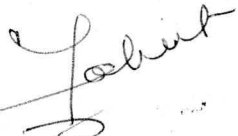
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OA 70/04

anybody as against the newly created 455 posts of R.M.
If the applicant seeks a personal hearing in the matter,
the Respondents is directed to allow the same in all
fairness of things.

With these observations and directions, this
O.A. is disposed of. No costs.

Send copies of this order to the Respondents
alongwith notices and free copies of this order be given
to learned counsel for both sides.


Member (Judicial)